IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-VI

Item No. 202 IB-285/ND/2020

IN THE MATTER OF:

M/s. Ashtech Buildpro India Pvt. Ltd.

...PETITIONER

Vs.

M/s. Sun Ganga Construction Co. Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 11.01.2021 (Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL) DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor: Mr. Gursat Singh Vachher, Mr.

Pranam Jain, Advocates.

For the Respondent/ Corporate-debtor:

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor. From the beginning of the matter, none appeared on behalf of the Corporate-debtor. The Court-Officer/Registry has also sent notice to the Corporate-debtor. Despite Service of notice by the Court, none appeared on behalf of the Corporate-debtor at the time of Virtual Hearing of the matter. The Corporate-debtor is set ex-parte. Let this matter be posted to 10.02.2021 for final hearing.

(V.K. Subburaj) Member (T) (P.S.N. Prasad) Member (J)

(Meenu)